

2.119	Sarukh		7,884.32	7,884.32						
2.12	Soumitra Kalsa		10,889.00	10,889.00						
2.121	Bhushankumar		25,456.00	25,456.00						
2.122	Arindra Prajapati		1,022.00	1,022.00						
2.123	Gaurav Chaudhari		19,723.00	19,723.00					Filed Separate Claim	
2.124	Singh Rahul Kr Ashwani		65,800.00	0						
2.125	Jignesh Shah		6,54,859.46	6,54,859.46						
2.126	Vishnubharati Goswami		7,188.00	7,188.00						
2.127	Niranjan Kumar Porwal		5,53,664.00	5,53,664.00						
2.128	Ajaykumar Pandey		2,24,596.00	2,24,596.00						
2.129	Subhash Chand s/o Sri Chand		20,000.00	20,000.00						
2.130	Onad Singh		15,727.00	15,727.00						
2.131	Patel Pankajkumar Gandalai		52,934.00	52,934.00						
2.132	Jayeshkumar S. Vakil		83,821.00	83,821.00						
2.133	Ajay Pandey		21,912.00	21,912.00						
2.134	Dharmesh Kr Prajapati		2,980.00	2,980.00						
2.135	Ajay Sain		26,958.00	26,958.00						
2.136	Saharbai Khatana		54,773.00	54,773.00						
2.137	Shubash Chand		25,194.00	25,194.00						
2.138	Jayesh Vakil		14,615.00	14,615.00						
2.139	Pankaj Patel		1,19,375.00	1,19,375.00						
2.140	Ugreem		7,940.00	7,940.00						
2.141	Pawan Tiwari		59,250.00	59,250.00						
2.142	Surendrakumar		1,774.00	1,774.00						
2.143	Ravindra Yadav		24,197.00	24,197.00						
2.144	Jigar Patel		1,61,311.00	1,61,311.00						
2.145	Manmohan		9,161.00	9,161.00						
2.146	Shubh S Goenka		1,28,656.00	1,28,656.00						
2.147	Rahul Singh		42,684.15	42,684.15						
2.148	Gaurav Chaudhary		25,363.00	25,363.00						
2.149	Vishnubhai Bharti		7,938.00	7,938.00						
2.15	Vinod Vishwakama		18,561.00	18,561.00						
2.151	Kundan Kumar		40,093.00	40,093.00						
2.152	Balvir Singh		32,490.00	32,490.00						
2.153	Sanikumar-Scrap Yard		12,017.00	12,017.00						
2.154	Ravi Kumar Main		6,820.00	6,820.00						
2.155	Chandankumar Mandal		34,193.00	34,193.00						
2.156	Daxesh Patel		66,424.00	66,424.00						
	Sub - Total		1,78,40,116	1,77,74,315.57						
	Total		1,80,15,948	1,79,50,148			0.01			

Notes

1. All the claims submitted has been verified and admitted on the basis of the information provided by the creditors and onformation to the extend available with the IRP/RP, on the basis of our best estimate in-accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulation, 2016.
2. As per the Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulation, 2016, the interim Resolution Professional, as the case may be, shall revise the amounts of claim admitted, including the estimates of claims made, as soon as may be practicable, when he comes across additional information warranting such revision.
3. The substantiating documents are called from the claimants above.